

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 874 of 2020**

**IN THE MATTER OF:**

**North Eastern Electricity Supply Company of Orissa Ltd.  
(NESCO)**

**....Appellant**

**Vs**

**Supriyo Kumar Chaudhury, Resolution Professional &  
Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Gopal Jain, Sr. Advocate with Mr. Hasan Murtaza, Mr. Dharendra N. Sharma, Mr. Suresh Das and Mr. Saroj K Ray Advocates.**

**For Respondents: Mr. Ramji Srinivasan, Sr. Advocate with Mr. Indranil Ghosh, Advocate.**

**O R D E R**

**(Through Virtual Mode)**

**13.10.2020:** We are informed by Shri Gopal Jain, Sr. Advocate representing the Appellant that the power supply has been restored to the Respondent. Let the Respondent file reply affidavit within two weeks. Rejoinder thereto may be filed by the Appellant within one week thereof. Short written submissions, not exceeding three pages may also be filed by the parties within aforesaid period.

List the appeal 'for admission (after notice)' on **24<sup>th</sup> November, 2020.**

Interim direction will continue with the observation that current dues at the revised rates be paid by the Respondent as per applicable orders.

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[V. P. Singh]  
Member (Technical)**

**[Shreesha Merla]  
Member (Technical)**

*am/gc*